

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39749/2023

SADIQ

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.204774/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.204777/2023-EXEMPTION FROM
FILING O.T. and IA No.204779/2023-EXEMPTION FROM SURRENDERING
WITHIN TIME)

Date : 20-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
[IN CHAMBER]

For Petitioner(s) Mr. Farrukh Rasheed, AOR
Mr. Abu Bakr Sabbaq, Adv.
Mr. Ashish Sharma, Adv.
Ms. Rubina Javed, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 In view of the ailment of the petitioner, he is allowed two months' time to surrender and file proof thereof for consideration of the Special Leave Petition.
- 2 The Application seeking exemption from surrendering is accordingly disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RAM SUBHAG SINGH)
COURT MASTER (NSH)